

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.558
TO BE ANSWERED ON 20TH JULY, 2016**

SPECTRUM USAGE CHARGE

558. SHRI RAMESH CHANDER KAUSHIK:
SHRI B. VINOD KUMAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has adopted a new formula to calculate spectrum usage charge from telecom companies;
- (b) if so, the salient features of new formulas/rules;
- (c) whether the Government has also approved a lower spectrum usage charge at 3 percent for the forthcoming spectrum auction and if so, the details thereof;
- (d) whether there is a difference between the charges applicable on normal operators and ISPs and the Government proposes to harmonise the difference between such operators and charge a uniform fee for spectrum from telecom companies; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

- (a) A formula to calculate Spectrum Usage Charge (SUC) from telecom companies is under consideration.
- (b) & (c) Do not arise in view of (a) above.
- (d) & (e) SUC is being charged in respect of Internet Service Providers (ISPs) based on a formula in case of spectrum other than 2300 MHz/2500 MHz bands. In case of 2300 MHz/2500 MHz bands, SUC is charged at 1% of Adjusted Gross Revenue (AGR) from ISPs. The SUC from Access Service Providers is charged based on a percentage of AGR excluding revenue from wireline services. At present, there is no proposal under consideration to harmonise the difference between such operators and charge a uniform fee for spectrum from telecom companies.
